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REVISED  
ITEM NO.6

COURT NO.11 SECTION X  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A. 3/2016 in Writ Petition(s)(Civil) No(s). 521/2002  
P. RAMAKRISHNAM RAJU Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)  
(for appropriate direction and office report)  
Date : 19/09/2016 This application was called on for hearing today.

CORAM : HON&#39;BLE MR. JUSTICE A.K. SIKRI  
HON&#39;BLE MR. JUSTICE N.V. RAMANA  
For Petitioner(s) Ms. Promila,Adv.

For Respondent(s) Mr. Tushar Mehta, ASG  
Mr. Rajat Nair, Adv.  
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Mr. Abhijit Sengupta,Adv.  
Mr. Abhishth Kumar,Adv.

Ms. Archana Singh, Adv.

Mr. Anil Shrivastav,Adv.  
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Charudatta Mahindrakar, Adv.

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Mr. Hitesh Kumar Sharma, Adv.  
T. Veera Reddy, Adv.

Mr. G. N. Reddy,Adv.

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Mr. Rituraj Biswas, Adv.

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Mr. Jishnu M.L. Adv.

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Ms. Beena Prakash, Adv.

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Ms. Pragati Neekhara, Adv.

Mr. Soumitra G. Chaudhuri, Adv.

Mr. Parijat Sinha, Adv.

UPON hearing the counsel the Court made the following

O R D E R

At the request, list on 23.09.2016.

No further adjournment shall be granted.

(Ashwani Thakur) (Tapan Kr. Chakraborty )

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VERSUS

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